

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF SUMATICHAND GOUTI JEWELLERS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SUMATICHAND GOUTI JEWELLERS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	27/01/2005
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U36910MH2005PTC150835
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	80/82, Dhanji Street, Zaveri Bazar, Mumbai 400003
6.	Insolvency Commencement Date in respect of Corporate Debtor	As per order of NCLT, Mumbai Bench dated June 21, 2024 in C.P.(IB)-164(MB)/C-III/2024
7.	Estimated date of closure of Insolvency Resolution Process	December 18, 2024 (180 days from the Insolvency Commencement date which is June 21, 2024)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Amit Gupta Registration No: IBBI/IPA-001/IP-P00016/2016-17/10040
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: - caamith.gupta@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: cirp.sgipl@gmail.com
11.	Last date for submission of claims	July 05, 2024 Date of appointment of IRP is June 21, 2024. 14 days from receipt of order for appointment of IRP i.e. from June 21, 2024 is given for submission of claim.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of the Corporate Insolvency Resolution Process for **Sumatichand Gouti Jewellers Private Limited** on June 21, 2024. The creditors of **Sumatichand Gouti Jewellers Private Limited** are hereby called upon to submit their claims with proof on or before July 05, 2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: June 27, 2024
Place: Mumbai



Amit Gupta
Interim Resolution Professional
Registration No. IBBI/IPA-001/IP-P00016/2016-17/10040

